

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
22304-22306/2015

(Arising out of impugned final judgment and order dated 19/05/2015 in LPA No. 745/2014 19/05/2015 in CWJC No. 16016/2013 19/05/2015 in LPA No. 14965/2013 19/05/2015 in CWJC No. 20143/2013 19/05/2015 in LPA No. 1306/2014 19/05/2015 in LPA No. 766/2014 passed by the High Court Of Patna)

CHANDRA GUPTA KUMAR AND ORS. ETC. ETC. Petitioner(s)

VERSUS

STATE OF BIHAR AND ORS. ETC. ETC. Respondent(s)

(With appln(s) for deletion of proforma respondents and intervention and interim relief and office report)

WITH

SLP(C) No. 22947-22949/2015

(With appln(s) for transposition and deletion of proforma respondents and interim relief and office report)

SLP(C) No. 24845-24847/2015

(with Office Report)

SLP(C) No. 31449/2015

(with Office Report)

Date : 10/05/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Nidesh Gupta, Sr. Adv.
Mr. Manish Kr. Choudhary, Adv.
Mr. Avinash, Adv.
Mr. Harshul Singh, Adv.
Ms. Namita Choudhary, AOR

Mr. Anurag Pandey, AOR

Ms. Pragya Baghel, AOR

Mr. S.B. Upadhayay, Sr. Adv.
Mr. Dhruv Kumar, Adv.
Mr. Kiran Kumar Jaipurian, AOR

Mr. Amit Pawan, AOR

Mr. Suryodaya Prakash Tiwari, Adv.

For Respondent(s) Mr. Nagendra Rai, Sr. Adv.
Mr. Gopal Singh, AOR
Mr. Shivam Singh, Adv.
Mr. Advitiya Awasthi, Adv.

Mr. Arun K. Sinha, AOR
Mr. Rakesh Singh, Adv.

Mr. Chandra Prakash, AOR

Mr. Lakshmi Raman Singh, AOR

Mr. Subhro Sanyal, AOR

Ms. Namita Choudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matters on 26th July, 2016 on top of the
list.

(DEEPAK MANSUKHANI)
COURT MASTER

(RAJINDER KAUR)
COURT MASTER